

**W.P.(C) No.3979 OF 2015**

35. 02.12.2019

Heard Shri Arun Kumar Budhia, learned Amicus Curiae, Sri Nayak, learned counsel for the Cuttack Municipal Corporation and other respective counsel for the parties.

At the outset, Mr. Nayak, learned counsel prayed for some more time to complete the inspection of Mandaps and put on record the report.

Mr. Budhia, learned Amicus Curiae vehemently opposed the inspection undertaken by the Cuttack Municipal Corporation. He submits that since the Mandaps owned and managed by Cuttack Municipal Corporation, do not have the requisites clearance and do not fulfill the requirements, the inspection undertaken may not be fair and unbiased.

This matter to come up on 16.12.2019

In the meantime, the Cuttack Municipal Corporation shall put on record the details about the Mandaps which are in violation of the Statutory Rules and why the licence of such Mandaps should not be suspended forthwith.

It is made clear that the Dy. Commissioner, Cuttack Municipal Corporation will examine the matter of all 73 Mandaps including those owned and managed by Cuttack Municipal Corporation and will submit report regarding each of the Mandap which are not in compliance with the Statutory requirements.

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**( K.S. Jhaveri )**  
**Chief Justice**

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**(K. R. Mohapatra)**  
**Judge**

